

O.A. 434/95..(20)

01.08.2000

Shri G.S. Walia for the
applicant. Shri S.S. Karkera for
Shri P. M. Pradhan, Counsel for
official respondents. None for
intervenor.

On request by Shri G.S.
Walia, case adjourned to 19.09.2000.

(S.L. JAIN) ... (B.N. BAHADUR).
M(J). ... M(A).

os*

For Tribunal (16)

Date: 19/9/00

Applicant to be heard by Walia

Advocate / Respondent by Mr. Karkera

Counsel Time in

The matter adjourned to 10/11/00

for final hearing

Dy. Registrar

OA 434/95(62) Dated: 10.11.2000
Shri G.S. Walia counsel
for the applicant. Shri S.S.
Karkera for Shri P.M. Pradhan
counsel for the respondents. Shri
K.C. Naik counsel for the
intervener.

Adjourned to 14.12.2000
with OA 11/96.

(S.L. Jain)
Member(J)

(B.N. Bahadur)
Member(A)

NS

14.12.2000

As no appropriate
Bench is available
The matter adjd.
to 23.1.2001

15/12

Order Judgment despatched to Applicant's respondent (a)

19) 23.1.2001

Shri G. S. Malia for the
applicant; seeks to withdraw the
O.A. Shri S. S. Karkera for
Shri P. M. Pradhan, Counsel
for Respondents.

Permission granted.

The O.A. stands disposed of
as withdrawn. No costs.

(1)

69/

S. S. Jain
(S. S. Jain)
M(T)

B. N. Bahadur
(B. N. Bahadur)
MCA)

OS

Order/Judgement despatched
to Applicant/Respondent(s)
on 14/2/01

8